



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 18th February, 2023

No. LGL.230/2022/33.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 16th February, 2023 is hereby published for general information.

### ASSAM ACT NO. XVIII OF 2023

(Received the assent of the Governor on 16th February, 2023)

**THE ASSAM STATE TRANSPORT CORPORATION  
(PREVENTION OF UNAUTHORISED TRAVEL)**

**(AMENDMENT) ACT, 2022**

## AN ACT

further to amend to the Assam State Transport Corporation  
(Prevention of Unauthorised Travel) Act 1977.

Assam Act  
No. VI of  
1977

Preamble

Whereas, it is expedient further to amend the Assam State Transport Corporation (Prevention of Unauthorised Travel) Act 1977, hereinafter referred to as the Principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Assam State Transport Corporation (Prevention of Unauthorised Travel) (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on the date of publication in the Official Gazette.

Amendment of Section 6

2. In the principal Act, in section 6,
  - (i) in sub-section (1), for the words "imprisonment for a term which may extend to one month or with fine which may extend to two hundred and fifty rupees or with both and shall also be liable to pay the excess charge specified in sub section (2)", appearing in between the words, "punished with" and "for the distance" the words "fine equal to ten times of the ticket amount or with fine which may extend to two thousand rupees whichever is less" shall be substituted.
  - (ii) sub-section (2), shall be omitted.

Amendment of Section 7

3. In the principal Act, in section 7, in clause (d), for the words "imprisonment which may extend to one month or with fine which may extend to two hundred and fifty rupees or with both", appearing after the words "punishable with", the words "fine which may extend to two thousand rupees or ten times of the ticket value per passenger whichever is higher" shall be substituted.

Amendment of Section 9

4. In the principal Act, in section 9, in the third and fourth line, for the words "imprisonment which may extend to one month or with fine which may extend to two hundred and fifty rupees or with both", appearing after the words "punishable with", the words "fine which may extend to two thousand rupees" shall be substituted.

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.